

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).17187/2019

(Arising out of impugned final judgment and order dated 13-09-2018 in CRLAP No. 1513/1983 passed by the High Court Of Judicature At Allahabad)

BECHU @ SATYA NARAIN GIRI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(With appln for c/delay in filing SLP and exemption from filing O.T.)

Date : 01-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Vinod Prasad, Adv.
Ms. Minakshi Parihar, Adv.
Mr. Rajesh Mishra, Adv.
Mr. S. R. Setia, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice only to the extent of
converting the conviction of the petitioner under
Section 302 IPC to Section 304 Part-I.

(B.Parvathi)
Court Master

(Kailash Chander)
Assistant Registrar